

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 1908 of 2019**

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1. Nilam Devi
2. Urmila Devi @ Bimli Devi @ Bimla Devi
3. Ahalya Devi
4. Gangeshwar Kumar
5. Biren Lal Kumar @ Virendra Kumar
6. Triveni Kumar
7. Jhangu Kumar
8. Amin Kumar
9. Babuji Kumar
10. Durga Kumar

...    ....    ....    Petitioners  
Versus

1. The State of Jharkhand
2. Ghanshyam Sah
3. Sonu Sah
4. Mahendra Sah
5. Raj Kumar Sah
6. Kashi Sah
7. Suresh Sah
8. Vishnu Sah

...    ....    Opposite Parties

**CORAM        : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioners        : Mr. Ranjan Kumar Singh, Advocate

For the State                : Mr. V. V. Pradhan, A.P.P.

**07/25.03.2021** Heard Mr. Ranjan Kumar Singh, learned counsel for the petitioners and Mr. V.V. Pradhan, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard

It has been contended by the learned counsel for the petitioners that right, title and interest has been decided in proceeding under section 145 Cr.P.C.

It is well-settled that right, title and interest cannot be decided in proceeding under section 145 Cr.P.C.

Any observation with regard to right, title and interest, will not be binding upon the parties for that they will approach the appropriate Court.

With the above observation, this petition stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**

Satyarthi/-